

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP No. 253/Chd/Hry/2017
alongwith
Caveat No. 06/2017**

In the matter of:

Anuj Mittal ...Petitioner

Versus

Expedient Healthcare Marketing ...Respondents
Pvt. Ltd.& Ors.

Present: Mr. Sumit Pahwa and Mr. Varun Sharma, Advocates
for the petitioner.

Mr. Jaideep Sethi and Mr. Gaurav Gupta, Advocates for
Respondent No.1.

Notice of this petition to the respondents for 15.01.2018.

Mr. Jaideep Sethi, Advocate who is present for respondent No.1 company
accepts notice. Learned counsel for respondent No.1 has already filed caveat
in this case. Notice to respondents No.2 to 17 be sent by Speed Post with
copy of the petition by collecting the same from Registry and to file compliance
affidavit at least a week before the date fixed alongwith the postal receipts and
tracking reports. The learned counsel for the petitioner submits that advance
copies to these respondents were sent and delivered.

With regard to respondents No.18 to 21, the learned counsel for
the petitioner has submitted that these are fresh debenture holders but the
particulars are not uploaded on the portal of Ministry of Corporate Affairs.
Respondents shall file affidavit of the Authorised Representative of the
respondent-company giving complete particulars of respondents No.18 to 21
within a week and the petitioner would file amended Memo of Parties

accordingly within next three days. On filing of amended Memo of Parties notice to respondents No.18 to 21 be also sent for the said date in the same manner. In the meanwhile the fresh transfer of shares and additional allotment of shares, if any, by the respondent-company shall be subject to the merits of the case.

Sd/-

(Justice R.P. Nagrath)
Member (Judicial)

November 17, 2017
arora